

**GOVERNMENT OF INDIA  
OVERSEAS INDIAN AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:476  
ANSWERED ON:28.07.2010  
SOCIAL SECURITY PACT  
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**Will the Minister of OVERSEAS INDIAN AFFAIRS be pleased to state:**

- (a) whether the Government has signed social security pact with Czech Republic recently;
- (b) if so, the details of the MoUs; and
- (c) the areas of co-operation identified in this regard and the benefits likely to accrue as a result thereof?

**Answer**

MINISTER OF THE STATE IN THE MINISTRY OF OVERSEAS INDIAN AFFAIRS (SHRI VAYALAR RAVI)

(a) to (c): The Social Security Agreement (SSA) between India and the Czech Republic was signed at Prague on 9th June, 2010. The Agreement provides, on a reciprocal basis, for the following benefits to Indian nationals working in the Czech Republic:

- (i) For short term contract up to 5 years no social security contribution would need to be paid under the Czech law by the detached workers provided they continue to make social security payment in India.
- (ii) The above benefits shall be available even when an Indian company sends its employees to Czech Republic from a third country.
- (iii) Indian workers shall be entitled to the export of the social security benefit if they relocate to India or a third country after the completion of their service in Czech Republic.
- (iv) The self-employed Indians in Czech Republic would also be entitled to export of social security benefit on their relocation to India, or a third country.
- (v) The period of contribution in one contracting state will be added to the period of contribution in the second contracting state for determining the eligibility for social security benefits in order to avoid loss of contributions.
- (vi) The Agreement will also make Indian companies more competitive in the Czech Republic since exemption from social security contribution in respect of their employees substantially reduces costs.